

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 5th day of October 2020

Original Application No. 330/00542/2020

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)
Hon'ble Mr. Navin Tandon, Member (A)

Ankush Kumar S/o Shri Veer Singh,
Aged about 25 years, R/o Village-Khera Rathor P.O.-Maloni,
Tehsil-Bah District-Agra Pin-283104.

. . .Applicant

By Adv : Shri S.K. Singh Vashisht

V E R S U S

1. Union of India through the Secretary, Ministry of Defence, New Delhi.
2. The Director General of Supp. & Transport (ST-12) Quarter Master General 'Branch Integrated HQ of MOD (Army)New Delhi-110105.
3. The Head Quarter Central Command (ST) 900496.
4. The Officer Commanding, 45 Company Army Service Corps (Supply) Type B PIN 905045.

. . .Respondents

By Adv: Ms. Mamta Sharma

O R D E R

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)

We have joined this Division Bench online through video conferencing.

2. Shri S.K. Singh Vashisth, learned counsel for the applicant is present in court and Ms. Mamta Sharma, learned counsel for the respondents is present in court, on advance notice.
3. Heard learned counsel for the parties on admission and perused the record available in pdf. form.
4. At the very outset, learned counsel for the applicant submitted that the applicant wants to make a fresh representation before the respondents

and he will be satisfied if a direction is issued to the respondents to decide it within a stipulated period of time.

5. Learned counsel for the respondents has no objection against this limited prayer made by the learned counsel for the applicant.

6. In view of the above, no useful purpose will be served in keeping this matter pending and it is disposed of finally with a direction to the applicant to file a representation, ventilating all his grievance, before the competent authority among the respondents, within a period of two weeks along with a certified copy of this order and if he does so, the respondent concerned is directed to decide it within a period of three weeks from the date of receipt of a certified copy of this order, by a reasoned and speaking order in accordance with law.

7. With this direction, the original application is disposed of. No order as to costs.

8. It is made clear that we have not expressed any opinion on the merits of the case.

9. Hon'ble Mr. Navin Tandon, Member (Administrative) has consented to this order during video conferencing.

(Navin Tandon)
Member(A)

(Justice Vijay Lakshmi)
Member (J)

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